

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 236/GT/2021

Subject : Petition for approval of tariff for the period from anticipated COD of Unit-I to 31.3.2024 for Barh Super Thermal Power Station (1980 MW).

Petitioner : NTPC Limited

Respondent(s) : BSPHCL and 7 others

Date of hearing : **19.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Ashutosh K. Srivastava, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Shri Adarsh Singh, Advocate, NTPC
Shri Naman Kumar, Advocate, Bihar Discoms
Shri Puneeth Ganapathy, Advocate, Bihar Discoms
Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO

Record of Proceedings

The matter was called out for a hearing through virtual mode.

2. At the outset, the learned counsel for the Petitioner sought a week's time to furnish the additional information sought vide RoP dated 24.2.2026.
3. The learned counsel for the Respondent, BSPHCL, sought time to file its reply in the matter.
4. The Commission, after hearing the parties, adjourned the hearing in the matter and directed the Petitioner to submit the following additional information, in addition to the information sought vide RoP dated 24.2.2026, on or before **12.6.2026**, after serving a copy to the Respondents:
 - a. *The Additional Capital Expenditure (ACE) claimed for the period from 1.4.2023 to 31.7.2023 in Form-1(i) is at variance with the corresponding figures furnished in Form-J. The Petitioner shall provide a detailed clarification and reconciliation of the variation and, if required, revise the relevant tariff forms.*
 - b. *The value of freehold land indicated in Form-11 differs from that furnished in Form-12. The Petitioner shall furnish a clarification and reconciliation of the discrepancy and make necessary revisions to the relevant tariff forms, if any.*
 - c. *Provide an auditor-certified Form-S (Liability Flow Statement) along with the corresponding UDIN.*



- d. *Provide Form 15, prescribed under Annexure-I (Part I) of the Regulations, duly certified by the auditor. Further, certify that the details claimed therein are in conformity with the Regulations and are identical to the information shared with the beneficiaries of the generating station and uploaded on its website.*
 - e. *Further, provide a linked MS Excel version of Form-15 containing the detailed computation of the landed fuel cost and the weighted average Gross Calorific Value (GCV) of the fuel.*
5. The Respondents shall file their reply on or before **3.7.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **17.7.2026**.
6. The Petition shall be listed for hearing on **28.7.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

